CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

MA No.594 & 595/2019 in O.A.No.310/01589/2018

Dated Wednesday, the 13th day of November, Two Thousand Nineteen

PRESENT

HON'BLE SHRI P.MADHAVAN, MEMBER(J) & HON'BLE SHRI T.JACOB, MEMBER(A)

- 1. Union of India Rep. By Deputy Secretary to Government of India President Secretariat, Rashtrapathi Bhavan New Delhi – 110 004.
- 2. The Deputy Secretary to Government of India Ministry of Home Affairs (UT Division) North Block, Government of India New Delhi 110 001.
- 3. The Secretary to Government Local Administration Department Government of Puducherry Puducherry 605 001.
- 4. The Director Local Administration Department Government of Puducherry Puducherry 605 001.

By Advocate Mr. R. Syed Mustafa

P. Dharmalingam No. 151, Vazhudavur Road New Kavundanpalayam Puducherry – 605 009.

... Respondent / Applicant

... Applicant /Respondents

By Advocate M/s C.K. Chandrasekkar

MA No.594 & 595/2019

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ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Judicial Member)

MA 594/2019 has been filed by the respondents in OA 1589/2018 seeking condonation of delay of nine days in filing MA for extension of time. MA 595/2019 seeks extension of time by a period of three months upto 26.09.2019 for compliance of the orders of this Tribunal dated 05.12.2018 in the said OA.

- 2. Learned counsel for the applicants/respondents in the MA/OA submits that the respondents are in the process of complying with the order of this Tribunal in OA 1589/2018. Since the Union of India is involved, the matter is taking time.
- 3. Junior counsel for the respondent in the MA sought for a pass over during first call and there is no representation for the MA respondent during second call.
- 4. On perusal, it is seen that the extension of time sought for by the applicants in the MA till 26.09.2019 has already expired and the MAs have become infructuous.
- 5. Accordingly, both the MAs are closed as infructuous.

(T.JACOB) MEMBER (A) (P.MADHAVAN) MEMBER (J)

13.11.2019

M.T.